

In process of enacting religious conversion law: Rajasthan to SC

EXPRESSNEWS SERVICE

NEW DELHI, JUNE 18

THE RAJASTHAN government has told the Supreme Court that it is in the process of enacting a law on religious conversions.

Responding to an apex court notice on a plea which urged the court to "direct Centre and states to take stringent steps to control fraudulent religious conversion and religious conversion by intimidation, threatening, deceptively luring through gifts and monetary benefits", the state said in an affidavit that it "does not have any specific legislation with respect to conversion from one religion

to another".

It said that the state government, however, "is strictly adhering to the guidelines issued by SC and Rajasthan High Court as "laid down in different cases and the Centre".

The state said it "is in the process of bringing its own legislation and till such time it will strictly abide by the law on the subject, guidelines or directions passed by" the SC.

The petition was filed by advocate Ashwini Upadhyay seeking direction to the CBI, NIA, NHRC or NCPCR "to investigate the root-cause of the death of 17-year-old Lavanya, who died by suicide in Thanjavur, Tamil Nadu" in January 2022.

Sudarshan Agarwal Birthday उत्तराखंड और सिक्किम के पूर्व राज्यपाल सुदर्शन अग्रवाल के जन्मदिन पर जानें इनका जीवन परिचय

<https://samacharnama.com/todays-significance/sudarshan-agarwal-birthday-birthday-of-former-governor-of/cid14763418.htm>

सुदर्शन अग्रवाल (अंग्रेज़ी: Sudarshan Agarwal जन्म- 19 जून, 1931 ई., लुधियाना पंजाब; मृत्यु- 3 जुलाई, 2019, नई दिल्ली) उत्तराखंड और सिक्किम के पूर्व राज्यपाल रह चुके हैं....

सुदर्शन अग्रवाल (अंग्रेज़ी: Sudarshan Agarwal जन्म- 19 जून, 1931 ई., लुधियाना पंजाब; मृत्यु- 3 जुलाई, 2019, नई दिल्ली) उत्तराखंड और सिक्किम के पूर्व राज्यपाल रह चुके हैं। वर्तमान समय में ये 'जिंदल पुरस्कार' प्रदान करने वाले निर्णायक मंडल में उपाध्यक्ष के पद पर नियुक्त हैं। सुदर्शन अग्रवाल के व्यक्तित्व के अनेक गौरवशाली पहलू रहे हैं।[1]

विभिन्न पद

सुदर्शन अग्रवाल ने प्रथम श्रेणी में कानून की डिग्री प्राप्त की। ये 1981 से 1993 तक राज्य सभा के महासचिव के पद को सुशोभित कर चुके हैं। ये 'दिल्ली जिमखाना क्लब' के अध्यक्ष भी रहे। यही नहीं वे 'सांस्कृतिक केन्द्र संस्कृति प्रतिष्ठान' के ट्रस्टी भी रह चुके हैं। सुदर्शन अग्रवाल पिछले 45 वर्षों से रोटैरियन हैं। वे भारत के 'रोटरी क्लब' के पूर्व अध्यक्ष हैं और डिस्ट्रिक्ट गवर्नर तथा रोटरी इंटरनेशनल की कई समितियों के सदस्य और अध्यक्ष के पद को भी सम्मानित कर चुके हैं। अंतराष्ट्रीय मानवीय और शैक्षिक कार्यक्रमों के संबंध में उनकी अनुकरणीय सेवाओं और इनका समर्थन करने के लिए रोटरी फ़ाउंडेशन द्वारा उन्हें अनेक प्रशस्ति-पत्रों से सम्मान प्रदान किया गया है।

पूर्व राज्यपाल

सुदर्शन अग्रवाल जनवरी 2003 में उत्तराखंड के राज्यपाल नियुक्त हुए थे। राष्ट्रपति भवन की अधिसूचना पर इन्हें 19 अगस्त, 2007 को सिक्किम का राज्यपाल नियुक्त कर दिया, तब इन्होंने 22 अक्टूबर, 2007 को उत्तराखंड के राज्यपाल का पद छोड़ दिया और 25 अक्टूबर, 2007 को सिक्किम के राज्यपाल के रूप में शपथ ग्रहण की। उच्चतम न्यायालय में न्यायमूर्ति की हैसियत से भी सुदर्शन अग्रवाल तीन वर्ष तक '**राष्ट्रीय मानवाधिकार आयोग**' के सदस्य रह चुके हैं।

Thoothukudi Sterlite firing | CBI says it has completed further investigation and submitted a report at Madurai court

<https://www.thehindu.com/news/national/tamil-nadu/thoothukudi-sterlite-firing-cbi-says-it-has-completed-further-investigation-and-submitted-a-report-at-madurai-court/article68303309.ece>

The investigating agency was asked to submit its report to the Madras High Court as well; the Court also ordered issuance of notices to all the revenue and police officials who had been arrayed as respondents in a writ petition filed over the 2018 police firing that killed 13 persons

The Central Bureau of Investigation (CBI) on Tuesday, June 18, 2024, informed the Madras High Court that it had conducted a further investigation into the 2018 Thoothukudi police firing, in which 13 anti Sterlite protesters were shot dead, and filed an additional report before the Chief Judicial Magistrate (CJM) in Madurai.

Appearing before a Division Bench of Justices S.S. Sundar and N. Senthilkumar, CBI special public prosecutor K. Srinivasan said, the CJM had, on December 6, 2023 refused to accept a chargesheet filed by the investigating agency following an objection petition filed by CPI(M) former Thoothukudi district secretary K.S. Arjunan.

The objection raised then was that the CBI had filed the chargesheet only against R. Thirumalai, who was serving as an Inspector of Police in 2018, but subsequently promoted to the post of Deputy Superintendent of Police (DSP), though several revenue as well as police department officials were involved in the firing.

After considering their objections, the CJM directed the CBI to conduct further investigations with regard to a series of aspects which included the need to examine carefully, the video clippings related to the entire firing incident and the need to record the statements of the officials of the Sterlite copper smelting plant.

The CJM had also impressed upon the the CBI the need to examine DSP Anil Kumar and Additional Superintendent of Police A. Selvanagarathinam and also scrutinise the documents prepared by the Thoothukudi district legal services authority with respect to the firing. The CBI was granted six months time to complete this further investigation.

“Within that time, the further investigation was completed and an additional report was filed before the CJM. The court is yet to take cognisance of the additional report,” Mr. Srinivasan said during the hearing of a writ petition filed by human rights activist Henri Tiphagne of People’s Watch in connection with the firing. The writ petition was filed against the closure of a complaint lodged by Mr. Tiphagne, regarding the firing, with the National Human Rights Commission.

Since the CBI reported that it had filed an additional report before the CJM, the Bench led by Justice Sundar directed the agency to submit a copy of the report before it too, by July 1.

The Bench also ordered issuance of notices to all the revenue as well as police officials who had been arrayed as respondents to the writ petition and decided to hear all of them as well as the State government at length during the next date of hearing.

The judges asked Additional Advocate General J. Ravindran to ensure that the notices were served on all the officials irrespective of their current place of work. They refused to accept his contention that the writ petitioner was trying to enlarge the scope of the writ petition by impleading those officials.

Manusmriti and NHRC's status's the NHRC Chairperson's responsibility to ensure that it maintains 'A' status at UN-level. Failure to do so hurts India's national interests

<https://www.deccanherald.com/opinion/manusmriti-and-nhrc-s-status-3071718>

The National Human Rights Commission (NHRC) of India was constituted under the Protection of Human Rights Act, 1993 (PHRA), "for better protection of human rights, and for matters connected therewith or incidental thereto".

The National Human Rights Commission (NHRC) of India was constituted under the Protection of Human Rights Act, 1993 (PHRA), "for better protection of human rights, and for matters connected therewith or incidental thereto". Section 2(d) of the PHRA defines human rights as "the rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India", and Section 12 of the law defines the functions of the NHRC. The NHRC received 'A' status of accreditation from the UN-affiliated Global Alliance of National Human Rights Institutions (GANHRI) for the first time in 1999. GANHRI's Sub-committee for Accreditation (SCA) operates a rigorous peer-reviewed accreditation process with inputs from the Office of the UN High Commissioner for Human Rights (OHCHR), NHRIs and other human rights stakeholders.

'A' status is accorded to NHRIs that are found fully compliant with the UNGA-proclaimed Universal Declaration of Human Rights (UDHR) of 1948, centred upon "recognition of the inherent dignity and the equal and inalienable rights of all members of the human family [as] the foundation of freedom, justice and peace in the world", and the criteria of the internationally recognised and accepted 1993 'Paris Principles'.

The NHRC maintained its 'A' status in the 2006 and 2011 reviews. It indicated the central government's positive approach to the human rights of India's people, and was a statement of NHRC's institutional effectiveness in carrying out its mandated function. In the 2016 review, the GANHRI-SCA deferred India's status citing issues with political appointments, and lack of gender balance and pluralism in NHRC staff, but eventually gave it 'A' status in 2017 following changes. The NHRC's 'A' status gives India the right to participate fully in the activities of the UN, enables India's voting rights in certain UN bodies, allows NHRC to represent India in the UN Human Rights Council (UNHRC) or the UN General Assembly (UNGA), and permits the NHRC Chairperson to attend meetings of the UNHRC or UNGA. The lack of 'A' status means the NHRC cannot represent India in the UNHRC nor vote or hold governance positions in it.

GANHRI Report

GANHRI's Report and Recommendations of the SCA sessions in February and March 2023 concerns 13 countries, including India. The NHRC's 'A' status was deferred, with the SCA citing several reasons, some of which are lack of transparency in appointing members to the NHRC, the appointment of police officers to oversee human rights

investigations, and the lack of gender and minority representation on the member panel. The SCA recommended that NHRC address all violations of human rights and ensure follow-up so that people's human rights are effectively protected. It also wanted the NHRC to make its position on human rights issues made publicly available to strengthen its credibility and accessibility for all people in India. That the NHRC failed to obtain 'A' category accreditation in the review held a year later, in May this year, is cause for serious concern.

Possible unstated reasons

Justice Arun Kumar Mishra, while still in service as a Supreme Court judge, had spoken at the International Judicial Conference in February 2020, calling Prime Minister Narendra Modi an "internationally acclaimed visionary" and a "versatile genius". Justice Mishra was appointed NHRC Chairperson in June 2021 soon after he retired. In the 2023 GANHRI accreditation review, his words at the International Judicial Conference may have reflected on NHRC's autonomy from the government and its independence in investigation of human rights violations.

Manusmriti in NHRC brochure

The NHRC's Azadi ka Amrit Mahotsav "Human Rights for All" brochure of September 2023 states: "Ancient Indian literature, including texts like the Vedas, Upanishads, and various Dharma Shastras (texts on ethics and duties), contains references and teachings that resonate with the principles of human rights", and "The Manusmriti, while reflecting the social norms of its time, also outlines principles of justice, including punishment proportionate to the crime". Manusmriti concerns Hindu dharma and social customs that are valued by Brahmins and upper castes even in the present times. However, Manusmriti also classifies people according to their varna, in the four castes of Brahmin, Kshatriya, Vaishya, and Shudra, with graded superiority by birth, prescribes severe punishment for a Shudra even hearing recitation of the Vedas, and also considers murder committed by a Brahmin a less severe crime than murder of a Brahmin, denies Shudras and women education, and holds women to be subordinate to men, and separates castes in terms of occupations they may engage in.

These are at odds with Article 15(1), Article 14, Article 14(2) & 14(4), and Article 19(1)(g), respectively, and generally with the values of justice, liberty and equality enshrined in the Constitution of India. Manusmriti does not contribute to the principles of justice and modern concepts of human rights, since PHRA Section 2(d) defines human rights as "the rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India". A NHRC document quoting the Manusmriti concerning "principles of justice, including punishment proportionate to the crime" raises suspicion that the NHRC has become captive to religious leanings. It is a matter that would not have escaped GANHRI's review of the NHRC.

The way forward

It ill-behoves a nation of India's standing to deny NHRC's failings or shortcomings. It is better that the NHRC takes note of OHCHR's observations, and takes positive steps on the GANHRI-SCA recommendations, to improve its function as mandated in the PHRA. The responsibility to make the NHRC a strong and independent human rights body, and to restore India's 'A' status accreditation, rests with the NHRC Chairperson. India's long-standing claim to UN Security Council (UNSC) permanent membership is likely to lose credibility in the absence of 'A' status for its NHRC. NHRC officials toeing the government's line out of fear or bhakti for powerful persons cannot be in the national interest. Our constitutional Republic and the nation are always greater than any one person or even a government.

CID set to investigate custodial death of gold smuggling accused

<https://timesofindia.indiatimes.com/city/nagpur/cid-to-investigate-custodial-death-of-gold-smuggling-accused/articleshow/111097507.cms>

Nagpur: The state criminal investigation department (CID) is set to probe the accidental death case of Deepak Desai, who jumped to death from the chamber of the deputy director of Directorate of Revenue Intelligence (DRI) on the sixth floor of CGO Complex on Saturday. The agency is learnt to be gearing up to treat the suicide as 'custodial death' case, said a source.

As per Supreme Court guidelines, and the Standard Operating Procedure (SOP) laid down by National Human Rights Commission (NHRC), the state CID is the nodal agency to probe custodial death cases. "The probe would be conducted as per the laid down norms of NHRC," said a source from State CID.

On Sunday, an official of the State CID is learnt to have already visited the CGO Complex to inspect the spot where the victim had jumped to his death. "After a written communication from the State CID headquarters, the investigation will be formally started by our Nagpur team," said a state CID source, adding a detailed note has been sent to the State CID top brass regarding the suicide of the DRI accused.

Gittikhadan police, which had registered a case of accidental death, have already collected the CCTV footage and recorded statements of the concerned DRI officials and other eye-witnesses in the cases.

Desai and his accomplice, Sunil Ghodke, were arrested from the Mumbai-bound Duronto Express on Saturday morning while attempting to smuggle gold from Kolkata. The gold consignment was supposed to be delivered to Zaveri Bazaar in Mumbai. The two were trapped after a tip-off by DRI sleuths after the train reached Nagpur railway station.

The DRI had seized 483gm gold soaked in eight bedsheets worth around Rs35 lakh from Desai, a native of Sangli, while around 3kg gold was recovered from his accomplice Ghodke.

While the two were being interrogated, Desai had rushed to the window and jumped down from the sixth floor as there was no protective grill. He was rushed to Mayo hospital, where doctors declared him dead. The Gittikhadan police had registered the case as accidental death.

We also published the following articles recently

Gold smuggling accused jumps to death from Nagpur DRI office
27-year-old Deepak Desai jumps to death from DRI office in Nagpur during gold smuggling investigation.111066900

CID asks Karnataka ex-CM BSY to face probe team in Pocso case
Former Karnataka CM BS Yediyurappa summoned by CID for questioning in a POCSO case related to sexual harassment allegations.110949368

Pocso case: BS Yediyurappa appears before CID for inquiry
Former Karnataka CM Yediyurappa faces CID inquiry in Bengaluru related to a Pocso case. Allegations include misbehavior with a woman's daughter, leading to a sexual assault complaint.111048620

Woman arrested with 1kg MDMA

<https://timesofindia.indiatimes.com/city/kochi/woman-arrested-with-1kg-mdma/articleshow/111097654.cms>

Kochi: In a major drug bust, a 26-year-old woman was arrested with over 1 kg MDMA worth at least Rs 50 lakh by Ernakulam rural police.

Sarmeen Akhtar from Muneshwara Nagar, Bengaluru, was apprehended at Aluva railway station by district anti-narcotic special action task force and Aluva police.

The seizure was based on a tip-off received by district police chief Vaibhav Saxena as part of Operation Clean.

The drugs smuggled from Delhi were hidden inside a heater.

Police said the woman used to bring MDMA from Delhi, hand it over here, and return by train the next day.

Gold worth over 84 lakh seized:

Customs sleuths at Cochin International Airport Limited (Cial) seized gold worth over Rs 84 lakh from a passenger who landed here on Tuesday.

According to sources, the gold was concealed within bluetooth speakers. The contraband was confiscated from Naushad, a native of Malappuram, who arrived from Riyadh via Bahrain.

Suspicion arose when his baggage was scanned, sources said. Upon dismantling the bluetooth speakers, customs officials discovered 1350 grams of gold concealed as two cylindrical shaped pieces. It was concealed inside each core of the speaker. TNN

We also published the following articles recently

NHRC seeks report from Puri district administration over death of kid at police station
NHRC seeks action report from Puri district collector and SP on toddler's snakebite death at Astaranga police station.110999704

Philips launches new Bluetooth speakers, price starts at Rs 4,490
TPV Technology introduces Philips TAS2218 and TAS2228 Bluetooth speakers in India, blending retro design with modern features for audio enthusiasts seeking style and functionality.111084690

Gold smuggling accused jumps to death from Nagpur DRI office
27-year-old man Deepak Desai jumps to death during gold smuggling investigation in Nagpur. CID officials visit DRI office. Desai and Sunil Ghodke detained with gold worth Rs 2.25 crore. Desai jumps off DRI office, taken to Mayo Hospital, declared dead. Family alleges foul play, case registered by Gittikhadan police, investigation likely transferred to state CID or city police.111066900

Transgender person accuses cop of assault

<https://timesofindia.indiatimes.com/city/vadodara/transgender-person-accuses-cop-of-assault/articleshow/111098414.cms>

Vadodara: A police sub-inspector (PSI) of the Atladara police station invited controversy after allegedly slapping a transgender person who is also working for an NGO in the city. A complaint against the cop was submitted at the police station.

The activists from Lakshya Trust had gone to the police station after a member of the community called them there following a dispute with the builder from whom the member had purchased a house. Three persons from the NGO rushed to the police station on one two-wheeler.

The complaint against PSI B G Bharwad states that when the trio reached the police station, they were told that a challan would be issued to them as three persons were commuting on a scooter. The complaint also alleges that the PSI called the member of the transgender community 'fake' and used insulting words.

The PSI was also accused of slapping one of the members of the community and manhandling them.

Atladara police inspector M K Gurjar said, "The PSI had called the applicant and the builder to sort out the matter. However the applicant got aggressive and started arguing with the builder. The applicant then called others who came to the police station and started using foul language against the builder in the presence of the cops."

Gurjar said that the PSI told the group not to behave like this and asked them to leave his cabin. "It's a civil matter but we were just trying to help," said Gurjar.

We also published the following articles recently

Pakistan: 3 minority Ahmadiyya community members detained to prevent them from performing religious rites
Three leading members of the Ahmadiyya community in Chakwal have been detained by the district administration to prevent them from performing religious rites on Eid-ul Azha.110988472

NHRC seeks report from Puri district administration over death of kid at police station
NHRC seeks action report from Puri district collector and SP regarding toddler's snakebite death at Astaranga police station.110999704

Digangana Suryavanshi sends defamation notice to Manish Harishankar and files police complaint against him
Digangana's lawyer, Rajendra Mishra, refuted the allegations, citing a valid MOU and legal actions under IPC sections against Manish Harishankar.111035687

CISF jawan dies by suicide after killing wife

<https://timesofindia.indiatimes.com/city/ranchi/cisf-jawan-dies-by-suicide-after-killing-wife/articleshow/111096876.cms>

Bokaro: Body of CISF jawan Sandeep Mandal (42) was found hanging from a tree in Sector 11 under the jurisdiction of Harla police station in Bokaro on Tuesday. Initial probe indicated that Sandeep had strangled his wife, Vinita Devi (32), before committing suicide. On Monday evening, Sandeep and Vinita had an argument during which Sandeep assaulted her. Preliminary findings suggest that the incident resulted due to a domestic dispute.

Police seize poppy bulbs

Ranchi: Police on Monday night have seized a truck loaded with 2,885 kilograms of poppy bulbs, in an operation conducted near Sarwal Chowk under Namkum police station area of Ranchi district. Ranchi SSP Chandan Kumar Sinha said the truck driver and other persons engaged in loading the truck escaped.

Police sports meet begins

Ranchi: 1,145 police personnel of battalions from Jharkhand Armed Police, Indian Reserve Battalions and Special Indian Reserve Battalion are taking part in JAP regional sport competition, which started at Tatisilwayi on Tuesday.

G7 Summit police housing ship seized due to poor conditions
The Mykonos Magic ship, renamed Goddess of the Night, meant for accommodating police officers during the G7 summit, was seized due to poor conditions. The Italian government spent 6 million euros on renting the vessel.110944535

NHRC seeks report from Puri district administration over death of kid at police station
NHRC seeks action-taken report from Puri district authorities on toddler's death at Astaranga police station due to snakebite. Activist Radhakanta Tripathy files petition highlighting safety concerns at police stations in Odisha.110999704

Kherwadi Police crack down on highway racing: 52 arrested, 34 bikes seized
Kherwadi police arrested 52 individuals and seized 34 two-wheelers for racing and rash driving on the Western Express Highway. The offenders were booked under relevant sections of the law.111065131

Sniffer Labrador Tara retires from police dept

<https://timesofindia.indiatimes.com/city/hyderabad/sniffer-labrador-tara-retires-from-police-dept/articleshow/111097175.cms>

Hyderabad: Tara, a 11-year-old Labrador, who served at the police department in Adilabad district, retired from service. A part of the bomb detection squad, the Tara received a grand farewell on Tuesday.

SP Gauth Alam and other senior police officials felicitated the labrador during a ceremony at the district police headquarters. As part of sniffer category dog, Tara was responsible for giving route clearance for VVIP movement and also sanitising areas during important events in which VVIPs participate.

An expert in bomb detection, Tara would start her day accompanied by her handler Lingala Somanna. After inspecting areas around the residences of VIPs, public representatives in district headquarters, Tara would head to Gandhi Park in town, where a large number of people come for morning walk, for inspection.

Checking Gandhi Park, the railway station, bus station and all important junctions, was part of her daily routine. "She was also a part of the team that inspected routes ahead Prime Minister Modi's recent visit to the district as well as that of many other politicians ahead of the the Lok Sabha election," said Pasupula Ramesh, in-charge, dog squad of Adilabad.

After retirement, Tara will be placed in the district headquarters, where she will not be assigned any duties.

We also published the following articles recently

Even after four decades as actor, I still learn a lot: Tara Anuradha Tara Anuradha discusses her equation with young actors and her work in parallel cinemas over her four-decade career.110939789

NHRC seeks report from Puri district administration over death of kid at police station NHRC seeks action report from Puri district authorities and police station after toddler dies of snakebite at Astaranga police station.110999704

4 Maoists killed in encounter with police in Jharkhand's West Singhbhum district Four Maoists, including a woman, were killed in an encounter with police in Jharkhand's West Singhbhum district. The operation took place in the Tonto and Goilkera area targeting Maoist activities.111048933

18वीं लोकसभा में राहुल गांधी होंगे नेता प्रतिपक्ष, जानें क्या होंगे अधिकार और कौन-कौन सी मिलेगी शक्तियां

<https://rightnewsindia.com/rahul-gandhi-will-be-the-leader-of-opposition-in-the-18th-lok-sabha/>

Leader of Opposition Rights and Powers: देश में तीसरी बार मोदी सरकार बनने के बाद अब स्पीकर उम्मीदवार का चयन होना बाकी है. 24 जून से संसद का विशेष सत्र बुलाया जाएगा. इस विशेष सत्र में 24 और 25 जून को नए सांसदों का शपथ ग्रहण समारोह हो सकता है, जबकि 26 जून को लोकसभा स्पीकर का चुनाव हो सकता है.

इसके साथ ही नेता प्रतिपक्ष (Leader of Opposition) पद की भी औपचारिक बहाली होगी. इस बार 99 सीटें जीतने वाली कांग्रेस के पास नेता प्रतिपक्ष का पद आएगा. बता दें कि 19 साल बाद नेता प्रतिपक्ष (एलओपी) पद के लिए इस बार औपचारिक बहाली होगी.

राहुल गांधी बन सकते हैं नेता प्रतिपक्ष

कांग्रेस पार्टी ने इस बार चुनाव में 99 सीटों पर जीत दर्ज की है और दूसरी सबसे बड़ी पार्टी है. इसके साथ ही एक निर्दलीय सांसद के समर्थन के बाद कांग्रेस की संख्या 100 पहुंच गई है और पार्टी के पास इस बार नेता प्रतिपक्ष (Leader of Opposition) का पद आएगा. कांग्रेस कार्य समिति ने राहुल गांधी को नेता प्रतिपक्ष बनाने के लिए एक प्रस्ताव पारित किया है और अगर राहुल इसे स्वीकार कर लेते हैं तो वो अगले नेता प्रतिपक्ष होंगे.

10 साल से लोकसभा में क्यों नहीं थे नेता प्रतिपक्ष?

लोकसभा में नेता प्रतिपक्ष (Leader of Opposition) का पद पान के लिए किसी पार्टी के पास 10 प्रतिशत यानी 55 सीटें चाहिए, लेकिन साल 2014 और 2019 के लोकसभा चुनाव में किसी पार्टी इतनी संख्या नहीं मिली थी. इस वजह से नेता प्रतिपक्ष का पद 10 सालों तक खाली रहा था. 2014 के लोकसभा चुनाव में कांग्रेस ने 44 सीटों पर जीत दर्ज की थी और मल्लिकार्जुन खरगे कांग्रेस संसदीय दल के नेता थे, लेकिन उन्हें नेता प्रतिपक्ष का दर्जा नहीं था. वहीं, 2019 के चुनाव में 52 सीट जीतने वाले कांग्रेस के संसदीय दल के नेता अधीर रंजन चौधरी चुने गए थे, लेकिन उन्हें भी नेता प्रतिपक्ष का दर्जा नहीं मिला था.

कैबिनेट मंत्री के बराबर होता है दर्जा

नेता प्रतिपक्ष को कई अधिकार मिलते हैं और यह पद काफी शक्तिशाली होता है. नेता प्रतिपक्ष का दर्जा एक कैबिनेट मंत्री के बराबर होता है. सदन के नेता यानी पीएम के बराबर ही नेता प्रतिपक्ष को तरजीह मिलती है. कैबिनेट मंत्री की तरह ही नेता प्रतिपक्ष को सैलरी, अन्य भत्ते और सुविधाएं मिलती हैं. रिपोर्ट के अनुसार, नेता प्रतिपक्ष को हर महीने 3.30 लाख रुपये, एक हजार का सत्कार भत्ता, कैबिनेट मंत्री के लेवल का घर, कार और ड्राइवर के अलावा सुरक्षा सुविधाएं मिलती हैं. इसके अलावा नेता प्रतिपक्ष को करीब 14 स्टाफ भी मिलते हैं, जिसका पूरा खर्च सरकार उठाती है.

नेता प्रतिपक्ष के क्या अधिकार हैं?

अगर सदन में कई सदस्य अलग-अलग बातें बोल रहे हों, लेकिन इस दौरान नेता प्रतिपक्ष खड़े हो जाएं तो स्पीकर बाकी सबको अनसुना कर नेता प्रतिपक्ष को हस्तक्षेप करने की अनुमति देते हैं। नेता प्रतिपक्ष के पास बिना नोटिस दिए सदन में कभी भी हस्तक्षेप करने का अधिकार होता है, जबकि बाकी सदस्य ऐसा नहीं कर सकते हैं।

नेता प्रतिपक्ष को मिलती हैं क्या-क्या शक्तियां?

संसद में विभिन्न कक्षों के बंटवारे के समय लोकसभा सचिवालय नेता प्रतिपक्ष की राय लेता है। इसके साथ ही सदन के भीतर प्रतिपक्ष के अगली और दूसरी लाइन में कौन-कौन बैठेगा, इस बारे में भी नेता प्रतिपक्ष से राय ली जाती है। नेता प्रतिपक्ष को चुनाव आयुक्तों, **राष्ट्रीय मानवाधिकार आयोग**, केंद्रीय सूचना आयोग, सीवीसी और सीबीआई के प्रमुखों की नियुक्ति करने वाली कमेटी में शामिल किया जाता है। आमतौर पर नेता प्रतिपक्ष को ही लोकसभा की लोक लेखा समिति का अध्यक्ष बनाया जाता है और इस समिति के पास पीएम तक को तलब करने का अधिकार होता है।

बंगाल हिंसा : फैक्ट फाइंडिंग टीम का विरोध, बिप्लब देब बोले-'ममता सुधर जाओ, नहीं तो सुधार देंगे' - BJP fact finding team in Kolkata

<https://www.etvbharat.com/hi/!bharat/bjp-fact-finding-team-visits-kolkata-workers-protest-against-team-biplab-warns-mamata-hin24061805036>

BJP fact finding team visits Kolkata : बंगाल में चुनाव के बाद हुई हिंसा में भाजपा समर्थक और कार्यकर्ता प्रभावित हुए हैं. स्थिति की जांच के लिए भाजपा की फैक्ट फाइंडिंग टीम बंगाल में है. यहां टीम को कार्यकर्ताओं के विरोध का सामना करना पड़ा. वहीं, टीम में शामिल त्रिपुरा के पूर्व सीएम बिप्लब देब ने ममता बनर्जी को चेतावनी दी है.

अमतला: बीजेपी के केंद्रीय प्रतिनिधिमंडल को मंगलवार को डायमंड हार्बर लोकसभा क्षेत्र में पार्टी कार्यकर्ताओं और समर्थकों के विरोध का सामना करना पड़ा. उनके काफिले को लगभग 100 भाजपा कार्यकर्ताओं-समर्थकों ने रोक लिया, जो चुनाव के बाद की हिंसा के कारण अभी भी बेघर हैं.

प्रभावित भाजपा-कार्यकर्ता समर्थकों को डायमंड हार्बर में भाजपा के संगठनात्मक जिले के पार्टी कार्यालय में ठहराया गया है. वहां प्रतिनिधियों को असहज स्थिति का सामना करना पड़ा. इस दौरान प्रतिनिधिमंडल के सदस्यों ने पश्चिम बंगाल में बीजेपी कार्यकर्ताओं और समर्थकों पर हुए हमले के लिए मुख्यमंत्री ममता बनर्जी को जिम्मेदार ठहराया. यहां तक कि त्रिपुरा के पूर्व मुख्यमंत्री बिप्लब देब ने भी उन्हें ठीक होने का रास्ता बताया.

पटना साहिब से भाजपा सांसद बिप्लब देब, भाजपा के राज्यसभा सांसद बृज लाल और कविता पाटीदार मंगलवार सुबह डायमंड हार्बर लोकसभा क्षेत्र के अंतर्गत अमतला इलाके में डायमंड हार्बर भाजपा संगठनात्मक जिले के पार्टी कार्यालय में प्रभावित भाजपा कार्यकर्ताओं-समर्थकों से मिलने गए.

उनके साथ प्रदेश भाजपा महिला मोर्चा की अध्यक्ष अग्निमित्रा पॉल भी थीं. प्रतिनिधिमंडल जब अमतला के अल्ताबेरिया इलाके में पहुंचा तो डायमंड हार्बर लोकसभा क्षेत्र के प्रभावित और बेघर भाजपा कार्यकर्ताओं-समर्थकों ने उनके काफिले को रोककर विरोध प्रदर्शन शुरू कर दिया. पीड़ितों और बेघर कार्यकर्ताओं-समर्थकों ने दावा किया कि जब वे हिंसा के कारण अपने घर छोड़कर चले गए तो भाजपा जिला अध्यक्ष अभिजीत सरदार और मंडल अध्यक्ष ने उनकी तलाश नहीं की.

इसके विपरीत केंद्रीय प्रतिनिधियों को गुमराह किया गया है. ऐसे में प्रतिनिधिमंडल में शामिल नवनिर्वाचित बीजेपी सांसद बिप्लब देव ने गाड़ी रोककर प्रभावितों और बेघरों की बात सुनी. नेताओं ने पीड़ित भाजपा कार्यकर्ताओं व समर्थकों को हर तरह की मदद का आश्वासन दिया.

'पूरा गांव खाली हो गया, ये कैसा ममता राज' : पश्चिम बंगाल में चुनाव बाद हिंसा की स्थिति की जांच के लिए भाजपा की फैक्ट फाइंडिंग टीम ने कोलकाता का दौरा किया. पूर्व केंद्रीय मंत्री रविशंकर प्रसाद ने कहा, 'भाजपा कार्यकर्ता डर के कारण गांव में नहीं आ पा रहे हैं. हम यहां विरोध प्रदर्शन कर रहे हैं. ये कैसा ममता बनर्जी का राज है कि पूरा गांव खाली हो गया है.'

त्रिपुरा के पूर्व मुख्यमंत्री और त्रिपुरा से सांसद बिप्लब कुमार देब ने राज्य में चुनाव बाद हिंसा को लेकर मुख्यमंत्री ममता बनर्जी को चेतावनी दी है. बिप्लब देब ने क कहा कि 'आप (ममता बनर्जी) सुधर जाएं, या हम आपको सुधार देंगे. आपने कम्युनिस्टों के 34 साल लंबे शासन को समाप्त कर दिया, इसके लिए मैं आपको धन्यवाद देता हूं. लेकिन फिर आपने क्या किया? आपने जो किया, वह कम्युनिस्टों ने नहीं किया. आपने बंगाल की मिट्टी को खराब कर दिया.'

आसनसोल दक्षिण विधायक और भाजपा महिला मोर्चा अध्यक्ष अग्रिमित्रा पॉल ने कहा, '2021 में विधानसभा चुनावों के बाद जब हिंसा हुई तो ममता बनर्जी ने नेतृत्व किया, **राष्ट्रीय मानवाधिकार आयोग** यहां आया और उसका मामला अभी भी चल रहा है. कुल 10,000 लोग असम और बिहार भागने को मजबूर हुए. वह हिंसा 2024 में फिर से हो रही है. हमें ममता बनर्जी और उनकी पुलिस से कोई उम्मीद नहीं है. हम अपनी पार्टी के कार्यकर्ताओं को न्याय दिलाने के लिए जहां तक संभव होगा जाएंगे.'

पूरा गांव खाली हो गया, यह कैसा ममता राज : रविशंकर

<https://www.prabhatkhabar.com/state/west-bengal/the-entire-village-has-become-empty-due-to-fear-ravishankar>

फैक्ट फाइंडिंग टीम जब दक्षिण 24 परगना जिले के एक गांव में पहुंची, तो पता चला कि यहां पूरा गांव ही खाली हो गया है। इस पर टीम के सदस्य व पूर्व केंद्रीय मंत्री रविशंकर प्रसाद ने कहा कि भाजपा कार्यकर्ता डर के कारण गांव में नहीं आ पा रहे हैं। यह कैसा ममता बनर्जी का राज है।

चुनाव बाद हिंसा : भाजपा प्रतिनिधिमंडल का बंगाल सरकार पर हमला

कोलकाता. राज्य में लोकसभा चुनाव के बाद हिंसा की घटनाएं सामने आयी हैं। आरोप है कि चुनाव के बाद से ही भाजपा नेताओं व कार्यकर्ताओं को सत्तारूढ़ पार्टी द्वारा प्रताड़ित किया जा रहा है। इन घटनाओं के बाद भाजपा के राष्ट्रीय अध्यक्ष जेपी नड्डा ने बंगाल में हिंसा प्रभावित क्षेत्रों का जायजा लेने के लिए फैक्ट फाइंडिंग टीम का गठन किया है, जो राज्य के विभिन्न क्षेत्रों में जाकर भाजपा कार्यकर्ताओं से मुलाकात कर रही है। फैक्ट फाइंडिंग टीम जब दक्षिण 24 परगना जिले के एक गांव में पहुंची, तो पता चला कि यहां पूरा गांव ही खाली हो गया है। इस पर टीम के सदस्य व पूर्व केंद्रीय मंत्री रविशंकर प्रसाद ने कहा कि भाजपा कार्यकर्ता डर के कारण गांव में नहीं आ पा रहे हैं। यह कैसा ममता बनर्जी का राज है कि पूरा गांव खाली हो गया है।

मंगलवार को केंद्रीय दल ने दक्षिण 24 परगना जिले के डायमंड हार्बर, जयनगर लोकसभा क्षेत्र के विभिन्न हिंसा प्रभावित क्षेत्र का दौरा किया। इसके बाद यह टीम उत्तर 24 परगना जिले के संदेशखाली का भी दौरा करने पहुंची। सांसद व त्रिपुरा के पूर्व मुख्यमंत्री बिप्लब देब, सांसद रवि शंकर प्रसाद, सांसद बृज लाल व सांसद कविता पाटीदार मंगलवार सुबह डायमंड हार्बर लोकसभा क्षेत्र के अंतर्गत आमतला इलाके में डायमंड हार्बर भाजपा संगठनात्मक जिले के पार्टी कार्यालय में प्रभावित भाजपा कार्यकर्ताओं-समर्थकों से मिलने गये। उनके साथ भाजपा विधायक अग्रिमित्रा पॉल भी मौजूद थीं। इस मौके पर फैक्ट फाइंडिंग टीम हिंसा से प्रभावितों और बेघरों की बात सुनी। नेताओं ने पीड़ित भाजपा कार्यकर्ताओं व समर्थकों को हर तरह की मदद का आश्वासन दिया।

ममता ने बंगाल की मिट्टी को खराब किया : बिप्लब

त्रिपुरा के पूर्व मुख्यमंत्री और सांसद बिप्लब कुमार देब ने राज्य में चुनाव बाद हिंसा को लेकर मुख्यमंत्री ममता बनर्जी को चेतावनी दी है। बिप्लब देब ने कहा : आप (ममता बनर्जी) सुधर जायें, या हम आपको सुधार देंगे। आपने कम्युनिस्टों के 34 साल लंबे शासन को समाप्त कर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। लेकिन फिर आपने क्या किया? आपने जो किया, वह कम्युनिस्टों ने नहीं किया। आपने बंगाल की मिट्टी को खराब कर दिया।

सीएम व उनकी पुलिस से कोई उम्मीद नहीं : अग्निमित्रा

आसनसोल दक्षिण विधायक और भाजपा महिला मोर्चा अध्यक्ष अग्निमित्रा पॉल ने कहा कि 2021 में विधानसभा चुनावों के बाद जब हिंसा हुई, तो ममता बनर्जी ने नेतृत्व किया. **राष्ट्रीय मानवाधिकार आयोग** यहां आया और उसका मामला अभी भी चल रहा है. कुल 10,000 लोग असम और बिहार भागने को मजबूर हुए थे. वह हिंसा 2024 में फिर से हो रही है. हमें ममता बनर्जी और उनकी पुलिस से कोई उम्मीद नहीं है. हम अपनी पार्टी के कार्यकर्ताओं को न्याय दिलाने के लिए जहां तक संभव होगा जायेंगे.